Steps taken to restore peace in Kashmir

224. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the State of Jammu and Kashmir is witnessing large number of incidents of violence since last six months;
 - (b) if so, the details thereof and the reasons therefor;
- (c) the details of requests received from the State Government to tackle the situation and the action taken thereon; and
- (d) the details of steps taken by Government to restore peace and to put an end to the series of violence in Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes Sir. The law and order situation in the State of Jammu and Kashmir was near normal till May, 2010. However, beginning June 11, 2010, the situation took a serious turn and a cycle of violence engulfed the Valley threatening law & order and public peace. As per the report of the State Government, there have been 2213 incidents of stone pelting during the period from June to 29th October, 2010. The number of civilians and security personnel killed and injured are:

Category	Killed	Injured
Civilians	101	832
J&K Police	1	2938
CPMF	Nil	1552

(c) and (d) Law & Order is a State subject. Central Government have supported the Government of J&K by deployment of additional Central Para-Military Forces to tackle Law and Order situation from time to time The Central and State Governments made several appeals for dialogue and peace to resolve the situation. The seriousness of the situation leading to an unending

cycle of violence was reported to the Parliament and a statement was made by the Home Minister on 04.08.2010. Further, the Prime Minister, as a sequel to the resolution of the All Party Meeting convened by the Chief Minister of the State, met the all Party Delegation from the State on 10.8.2010 and appealed for peace, dialogue and reconciliation. The Prime Minister also convened all Party Meeting on J&K on 15th September, 2010 and sought the guidance of various political parties represented in Parliament on the complex issues facing the State. In the light of the decision taken at the meeting, an All Parties Delegation visited J&K on 21st and 22nd September, 2010 and met all Parties Delegation and the State Government, the Government approved an 8 point programme which included the appointment of a group of Interlocutors to begin the process of a sustained and maintaining dialogue with all sections of the people of Jammu and Kashmir. The Interlocutors visited J&K from 23rd to 26th October, 2010 and have met a cross section of the people in the state.

Lack of official accommodation for Delhi Police personnel

†225. SHRI PRABHAT JHA:

SHRI RUDRA NARAYAN PANY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that most of the Delhi Police personnel have not got official residence;
 - (b) if not, the details thereof;
 - (c) if so, the reasons therefor; and
- (d) the progress made in the scheme being run to provide residence to the personnel of Delhi Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Sir. It is a fact that most of the Delhi Police personnel have not got their official residence due to shortage of residential accommodation in Delhi Police. The position of housing in Delhi Police is as under:

Total number of employees (Rank wise)		Total Qtrs. Allotted	
Rank	No. of employees	Type of quarters	Quarters allotted
1	2	3	4
Class I∨ & Civilian	2294	Type-I	522
Constables	46739	Type-I	4702
		Type-II	266
		TOTAL	4968